

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 545 OF 2025

IN THE MATTER OF:

MANSING & ORS.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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2.	A COPY OF LETTER DATED 17.11.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

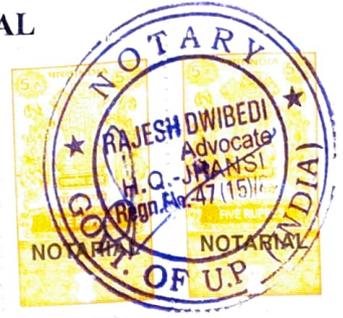
BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)
PHONE NO.-7838248353

Date: 24.01.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 545 OF 2025



IN THE MATTER OF:

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BRIEF REPLY ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED
03.11.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Imraan Ali aged about 46 years S/o Mr. Usman Ali, presently posted as Regional Officer, U.P. Pollution Control Board, Jhansi do here by solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

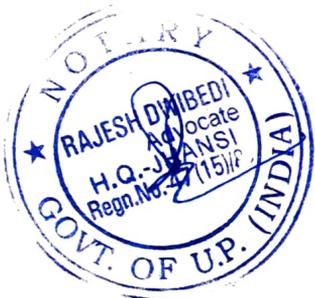


2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That, in the present Original Application, the applicant has raised a grievance that land earmarked as a regional park in the Jhansi Master Plan, 2021, measuring 208.10 hectares, situated in Janpad Simardha, Nayagaon and Lahargird, has been shown as residential area in the Jhansi Master Plan, 2031. The applicant has further alleged that, under the said Master Plan, 44.65 hectares of submerged land has also been shown as residential, where illegal constructions are being raised.
4. That, vide order dated 03.11.2025, the Hon'ble Tribunal directed as follows:
- "...5. Issue notice to the respondents.*
- 6. Mr. Bhanwar Pal Singh Jadon, Advocate accepts notice on behalf of respondents no.3 to 7.*
- 10. List on 28.01.2026..."*

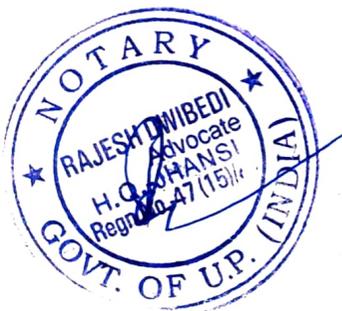
II. REPLY IS AS FOLLOWS



5. That, for compliance with the directions of the Hon'ble Tribunal, the deponent, vide letter No. **455/OA-545/25 dated 17.11.2025**, requested the Chairman/Vice-Chairman, Jhansi Development Authority, ADM (Land Revenue), Jhansi, and DFO, Jhansi to furnish details regarding the land records and construction status of the site in question, including any information on illegal tree felling and any environmental violations (if any), in respect with the directions of the Hon'ble Tribunal. The replies thereto are presently awaited.

A copy of letter dated 17.11.2025 is annexed herewith and marked as ***Annexure-1.***

6. That the deponent, in faithful compliance with the directions of the Hon'ble Tribunal, is filing the present affidavit and remains duty-bound to ensure compliance with any future directions of the Hon'ble Tribunal in their true letter and spirit.
7. Hence, this brief reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.
8. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.



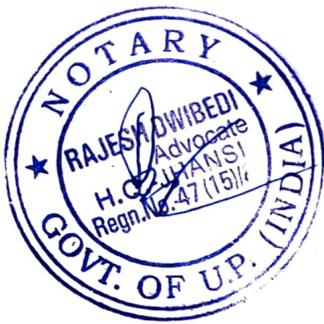

DEPONENT

VERIFICATION

Verified at **Jhansi** on this 23rd day of January 2026, that the contents of the above affidavit from paragraphs 1 to 8 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT

NOT
RAJ
GO



Serial No. 367/26
Certified that the foregoing statement sworn before me this day at
by Shri/Smt./Kum. Omraah Ali
to whom the contents of this affidavit have been read over and explained and who is identified by Shri.....
Received the legal fee Rs. 35.00 each


RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT
23/1/26

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क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board



संज्ञा सं० 455/0A-545/25
Ref. No.

दिनांक 28/11/20
Date 13/11/20 25

सेवा में,

1. अध्यक्ष/उपाध्यक्ष
झांसी विकास प्राधिकरण
झांसी।
2. अपर जिलाधिकारी (भू राजस्व)
जनपद-झांसी
3. प्रभागीय वनाधिकारी
जनपद-झांसी।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-545/2025 मानसिंह व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 03.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-545/2025 मानसिंह व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में आच्छादित शिकायती प्रकरण का मुख्य अंश निम्नवत् है।

"यह मूल आवेदन माननीय न्यायाधिकरण के समक्ष क्षेत्रीय पार्क और डब क्षेत्र की भूमि पर अधिकारियों की मिलीभगत से किये जा रहे अवैध निमाणों एवं पार्क एवं खुले स्थल आदि को नई झांसी महायोजना 2031 में आवासीय परिवर्तन करने के विरुद्ध प्रस्तुत किया जा रहा है, जो झांसी मास्टर प्लान 2001 एवं 2021 के तहत झांसी जनपद के मौजा सिमरधा, नयागाँव एवं लहरगिर्द की 208.10 हेक्टेयर भूमि पर क्षेत्रीय पार्क और लगभग 44.65 हेक्टेयर भूमि डूब क्षेत्र के रूप में आरक्षित है।

झांसी महायोजना में आरक्षित पार्को एवं खुले स्थलो में आरक्षित भूमि पर अधिकारियों की मिलीभगत से भू-माफियाओं द्वारा विगत वर्षों कॉलोनियों विकसित करने हेतु अवैध आवासीय एवं वाणिज्यिक निर्माण किये जा रहे हैं। जिन्हे बचाने के लिए पूर्व महायोजना में आरक्षित पार्क एवं खुले स्थल को (136.85 हेक्टेयर) नई झांसी महायोजना 2031 में आवासीय परिवर्तन कर दिया गया है। इन अवैध गतिविधियों से हरित क्षेत्र विनाश एवं प्राकृतिक जल निकास का अवरोध तथा वृक्षों की कटाई और पर्यावरणीय असंतुलन उत्पन्न हुआ है, जो कि नागरिकों के स्वच्छ एवं स्थल पर्यावरण के संविधानिक अधिकारों (अनुच्छेद 21, 48ए, 51ए(जी)) का उल्लंघन है।

उपरोक्त प्रकरण में उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड प्रतिवादी संख्या 04 है एवं माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में राज्य बोर्ड स्तर से रिस्पांस दाखिल किये जाने हेतु निम्न सूचनायें प्राप्त होना आवश्यक है-

1. श्री मानसिंह आदि द्वारा के शिकायती पत्र दिनांक 13.10.2025 में जनपद-झांसी के मौजा-लहरगिर्द, सिमरधा और नयागाँव की भूमि आराजी संख्या प्रयोज्य/स्वामित्व सम्बन्धी अभिलेख।
2. झांसी महायोजना 2001, 2021 एवं महायोजना 2031 तथा उक्त वर्णित आराजी संख्या पर अद्यतन निर्माण सम्बन्धी वस्तु रिथिति।

3. उक्त वर्णित आराजी संख्या पर निर्मित आवासीय/व्यवसायिक परियोजना हेतु अधिकृत कार्यदायी संस्था का नाम एवं पता सम्बन्धी सूचना।

4. श्री मानसिंह आदि द्वारा के शिकायती पत्र दिनांक 13.10.2025 में जनपद-झांसी के मौजा-लहरगिर्द, सिमरधा और नयागोंव की भूमि आराजी संख्या पर अवैध वृक्षों की कटाई और पर्यावरणीय असंतुलन की अद्यतन स्थिति सम्बन्धी वस्तु स्थिति।

उपरोक्त के परिप्रेक्ष्य में आपसे सादर अनुरोध है कि उपरोक्त वर्णित बिन्दुओं पर वंछित सूचनाओं/अभिलेख प्रेषित किए जाने हेतु तत् सम्बन्धित को निर्देशित करना चाहे जिससे पूर्ण सूचनाओं के साथ माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में राज्य बोर्ड का पक्ष दाखिल किया जाना सम्भव हो सके।

संलग्नक : शिकायती पत्र दिनांक 13.10.2025 की छायाप्रति।

भादीय


(इमरान अली)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि : जिलाधिकारी महोदय, जनपद-झांसी को सूचनार्थ।


क्षेत्रीय अधिकारी

